

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 15 of 2020

In the matter of:

Plasser India Pvt. Ltd.

....Appellant

Vs.

**The Competition Commission of India
& Ors.**

...Respondents

Present

For Appellant: Mr. Charanya Lakshmikumaran & Mr. Neelambara Sandeepan, Advocates.

For Respondents: Mr. Anil Airi, Sr. Advocate along with Mr. Navin Kumar, Ms. Rashmeet Kaur & Ms. Arpana, For R-3.

Mr. Kamal Nijhawan , For R-2.

Mr. Abhishek Sharma, For R-4.

Mr. Surendera Suryan, For R-7.

Ms. Ashly Cherian & Mr. Atul Sharma, Advocates.

Ms. Shama Nargis, Deputy Deirector for CCI.

ORDER
(Virtual Mode)

21.12.2020: For filing of 'Rejoinder' of the Appellant to their 'Response'/'Counter' of Respondent No. 4 two weeks time is granted. The Registry is directed to List the matter on **18th January, 2021** and the copy of the said 'Rejoinder' shall be served to the other Learned Counsels appearing for the respective Parties well in advance one week before the next date of hearing.

In the meanwhile, the Learned Counsels for Appellant as well as Learned Counsels for Respondents are required to file their 'Notes of Written

Submissions', if any, the office of the Registry is directed to receive the same. Further, the copies of the same shall be exchanged between the respective Parties well in advance before the next date of hearing.

In the meanwhile, if any of the Respondents desires to file their 'Reply'/ 'Replies' in the form of hard copies they are also permitted to file the same and also the Office of the Registry is permitted to receive them and the same be exchanged between the Parties well in advance before the next date of hearing.

[Justice Venugopal M.]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

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